

CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH

C.P./17/98 in

O.A.NO./ 32/92

~~T.A.NO.~~

DATE OF DECISION : 05/01/2000.

Devjibhai Lakhabhai Kargatiya Petitioner

Mr.P.H.Pathak Advocate for the Petitioner [s]
Versus

Union of India & ors. Respondent

Mr.M.R.Shah Advocate for the Respondent [s]

CORAM

The Hon'ble Mr. P.C.Kannan : Member (J)

The Hon'ble Mr.

JUDGMENT

- 1, Whether Reporters of Local papers may be allowed to see the Judgment ?
- 2, To be referred to the Reporter or not ?
- 3, Whether their Lordships wish to see the fair copy of the Judgment ?
- 4, Whether it needs to be circulated to other Benches of the Tribunal ?

Dm

Devjibhai Lakhabhai Kargatiya
At & Post Madhavpur (Ghed)
Ta. Porbandar,
Dist : Junagadh.

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Applicant

(Advocate : Mr.P.H.Pathak)

VERSUS

1. Miss Asha Kulkarni
or her successor in office
Chief Postmaster General
Gujarat Circle
Khanpur, Ahmedabad.
2. Mr.L.B.Makwana
or his successor in office
Superintendent of Post Office
Kutch Division,
Bhuj.

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Respondents

(Mr.M.R.Shah)

O R A L O R D E R

C.P./17/ 98 in O.A./32/92

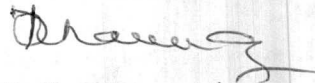
DATE : 05/01/2000

Per : Hon'ble Shri P.C.Kannan : Member (J)

Heard Mr.P.H.Pathak, counsel for the applicant and Mr.M.R.Shah
counsel for the respondents.

Mr.P.H.Pathak submits that applicant was reinstated in service
by letter dt:12/11/99 and applicant resumed his duty on 25/11/99.

In the light of above statements, Mr.Pathak seeks permission to
withdraw the C.P. C.P stands disposed of. Notice discharged.


(P.C.Kannan)
Member (J)